

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 806**  
(TO BE ANSWERED ON THE 11<sup>th</sup> December 2023)

**DELAYS IN THE CONSTRUCTION OF GREENFIELD AIRPORTS**

806. SHRI A.A. RAHIM  
DR. C.M. RAMESH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has noticed that there are inordinate delays in giving various permissions from Ministries to newly constructing airports (Greenfield Airports);
- (b) whether Government will take necessary steps to avoid such delays in the construction of Greenfield Airports; and
- (c) the number of Greenfield Airports that are awaiting for site clearance for construction in different States and the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) : Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 which prescribes the procedure and conditions for development of a new Greenfield airport in the country. As per the Policy, a State Government or an Airport Developer, willing to establish an airport, is required to send a proposal to the Ministry of Civil Aviation (MoCA) for 2-stages approval i.e. 'Site-Clearance' followed by 'In- Principle' approval. Such proposals are considered by MoCA as per the procedure stipulated in the GFA Policy.

At the first stage of examination, the Site Clearance application for Greenfield Airport is circulated to the concerned Government Departments i.e. Ministry of Defence (MoD), Directorate General of Civil Aviation (DGCA) and Airports Authority of India (AAI), for their observations/recommendations/No Objection. The observations/recommendations received from these departments are sent to the project proponent for their comments/compliances. The project proponent is required to comply with the observations/recommendations prior to issuance of Site Clearance which is a time-taking process and may result in delay on account of compliance by the project proponent.

MoCA also provides necessary support to the project proponent in obtaining the NOC/Clearances from the Government Departments/Organisations. Based on the compliances to the observations/recommendations/ No Objection of concerned Stakeholders, by the project proponent, the proposal is placed before Steering Committee on Greenfield Airports for their recommendations for grant of Site Clearance/ In-Principle approval. After receipt of the recommendations of Steering Committee, the requisite Site Clearance/In-Principle approval is expeditiously issued.

(c): At present, four proposals received by MoCA for grant of Site Clearance approval for establishment of Greenfield Airport at Parandur in Chennai, Raichur in Karnataka, Kota in Rajasthan and Doloo, Silchar in Assam has been sent to stakeholders for comments/observations/compliance. After completion of consultation with stakeholders, the proposals are required to be placed before the Steering Committee on Greenfield Airports for their recommendation, with respect to grant of Site Clearance.

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